THE ARUNACHAL PRADESH PREVENTION OF CORRUPTION (AMENDMENT) ACT 1989

(ACT NO. 5 OF 1990)

further to amend the prevention of Corruption Act, 1988 (Central Act No. 49 of 1989), in its application to the State of Arunachal Pradesh.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Fortieth Year of the Republic of India as follows :---- is subjusting and stablish to notice the indicate the subjusting the subj

1. (1) This act may be called the Arunachal Pradesh Prevention of Corruption (Amendment) Act, 1989. -sonemos ted by the Legislative Assembly of Armaci

Short title. extent and rade the Fortieth Year of the Republic of India

- (2) It extends to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force at once.
- 2. In sub-section (2) of section 3 of the Prevention Amendment of Corruption Act, 1988 (Central Act No. 49 of 1988) of section 3. in its application to the State of Arunachal Pradesh, after the words "Code of Criminal Procedure, 1973" the words "or a Deputy Commissioner preferably with legal background and sufficient judicial experience" shall be inserted. Government may, by notification in the Official Gazette.

NOTE: Published in the Arunachal Pradesh Gazette, Extraordinary No. 273, Vol IV, dated June 6, 1990.

commedities, whether processed or unprocessed, of

by his own labour or by the labour of any member of his